

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4662
ANSWERED ON:22.04.2015
DATA ENTRY OPERATORS AND MULTI TASK SERVICE
Rori Shri Charanjeet Singh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether a large number of Data Entry Operator (DEO) and Multi Task Service (MTS) are working on temporary/ daily wages basis in different Ministries/ Departments in the Government of India;
- (b) if so, the details thereof, Ministry and Department-wise and the details of rules governing the services of such temporary staff;
- (c) whether their qualification/ eligibility is taken into consideration while appointing them and if so, the details thereof and if not, the procedure laid down for appointment of such staff;
- (d) whether complaints of appointment of spouse and kith and kin of permanent employees of such posts have come to the notice of Government during the last three years and if so, the details thereof;
- (e) whether the Government proposes to appoint such staff on regular basis and if so, the details thereof and if not, the reasons therefor; and
- (f) the action taken by the Government to safeguard the interests of temporary/ outsourced staff working in Government departments?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) to (c): All the posts in Government are required to be filled up as per the provisions of Recruitment Rules. The principle applicable to Ministries/Departments regarding engagement of consultants and outsourcing of services are provided in General Financial Rules 2005. The Ministries/ Departments may hire external professionals, consultancy firms or consultants for a specific job which is well defined in terms of content and time frame for its completion or outsource certain services. A Ministry/Department may outsource certain services in the interest of economy and efficiency and it may describe detailed instructions for this purpose. As the respective Ministries/ Departments are empowered to outsource certain services including temporary/daily wagers and DEO etc. on their own, no centralized data is maintained.

(d): Complaints of appointment of spouse and kith and kin of permanent employees of such posts have not been brought to the notice of this Department.

(e): This Department has not issued any instructions for regularisation of such staff.

(f): Contract Labours are covered under the Contract Labour (Regulation & Abolition) Act.